

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-03/271 & 272/ND/2018

In the matter of :

Ahmedabad Vadodara Expressway Co. Ltd

....PETITIONER

SECTION :

Under Section 271 (a) & 272

Order delivered on 18.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. Jalaj Srivastava, PCS

For the Respondent/Cor. Debtor

:

For the Intervener

:

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to take notice of this petition along with annexure to the Registrar of Companies, NCT, Delhi & Haryana within a period of two weeks from today (18.1.2018). On service of the petition, ROC to file the status report in relation to the filing and compliance with the provisions of Companies Act, 2013 as mandated upon the petitioner Company. In addition, notice shall also be taken to the Income tax Department about the filing of this petition within a period of 2 weeks from today (18.1.2018).

Post the matter on 05.3.2018.

Surjit
18.1.2018

— Sd/-
(R. VARADHARAJAN)

MEMBER (JUDICIAL)